

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 06/13 of NC-VI held on 24.05.2012.

Meeting No. 06/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 24.05.2012 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
2	Sh. S.K.Jain	D.O	DIPP
3	Sh. C.Gangadharan	Dy.DGFT	DGFT
4	Sh.S.K.Panigrahi	E.O	DGFT

The minutes of the earlier meeting No. 04/13 held on 10.05.2012 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice No.37 dated 23.08.2007.

1	98 Case No.:7/28/85-ALC3/2010	Party Name :JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status:
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee noted that firm did not appear for PH and vide their letter dated 24.5.2012 have requested to give next date of hearing to enable them to appear before the committee for personal hearing and give the detailed information. The committee decided to defer the case and directed that firm may be given another chance for PH to explain the matter.				

2	99 Case No.:13/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status:
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	Deferred
Fixation of adhoc norms under para 4.7 of HBP, Vol.I				
The case was considered by the committee as per agenda. The committee noted that firm did not appear on PH and requested vide their letter dated 24.5.2012 to give next date of hearing to enable them to appear before the committee on personal hearing and give the detailed information. The committee decided to defer the case and directed that firm may be given another chance for PH to explain the matter.				

3	100	Party Name:DR. WILLMAR SCHWABE INDIA	Meet No/Date:6/85-ALC3/2012	Status:
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Case No.:8/24/85-ALC3/2011	PVT LTD	24.05.2012	
HQ File :01/85/050/00130/AM12/	RLA File :05/23/040/00245/AM12/	Lic.No/Date:0510304493 03.10.2011	Approved
Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
The case was considered by the committee as per agenda.The committee decided to approve the case on repeat basis as per the earlier case approved by NC meeting No. 04 dated 10.5.2012 (case No. 66) allowing 10 % wastage as under:-			
Export Item	Qty.	Import Item	Qty.
Unarzneiliche Globuli (Non-Medicated)	78053.00 Kg	1.Beet Sugar	85858.3 Kg (including 10% wastage)
		2.Paper Bag 840mm L x 360 mm dia	As per packing policy
RA may take consequential action as per policy / procedure.			

4	101 Case No.:17/24/85-ALC3/2011	Party Name :ARISTO TEXCON PVT.LTD.	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status:
	HQ File :01/85/050/00139/AM12/	RLA File :02/24/040/00114/AM12/	Lic.No/Date:0210167438 13.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda.The committee decided to defer the case as comments are awaited from Textile Commissioner ,C&PC and MSME. Committee directed to issue reminder to expedite their comments. The case may be placed before the committee on receipt of comments.			

5	102 Case No.:6/29/85-ALC3/2011	Party Name: ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status:
	HQ File :01/85/050/00163/AM12/	RLA File :04/24/040/00239/AM12/	Lic.No/Date:0410131226 02.12.2011	Transferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee observed that the export product is pharmaceutical product and ITC HS code is also wrongly mentioned .Accordingly committee decided to transfer the case to NC-III section.			

6	103 Case No.:3/30/85-ALC3/2011	Party Name: DREAM PLAST INDIA PVT. LTD.	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status:
	HQ File :01/85/050/00176/AM12/	RLA File :31/83/040/00186/AM12/	Lic.No/Date:3110052331 10.01.2012	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that information called for from the firm is awaited. The committee decided to defer the case and directed to issue last and final reminder to the firm to furnish the requisite information at the earliest . The case may be placed before the committee on receipt of information.			

7	104 Case No.:6/27/85-ALC3/2011	Party Name:INDUSTRIAL FOAMS PVT LTD	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status:
	HQ File :01/85/050/00150/AM12/	RLA File :05/23/040/00268/AM12/	Lic.No/Date:0510305934 19.10.2011	Deferred
	Fixation of ad-hoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that information called for from the firm is awaited. The committee decided to defer the case and directed to issue last and final reminder to the firm to furnish the requisite information at the earliest . The case may be placed before the committee on receipt of information.			

8	105	Party Name:BIOMAX LIFE SCIENCES LIMITED	Meet No/Date:6/85-ALC3/2012	Status:
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	Case No.:2/30/85-ALC3/2011		24.05.2012	
	HQ File :01/85/050/00175/AM12/	RLA File :09/24/040/00212/AM12/	Lic.No/Date:0910049438 21.10.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. . The committee noted that information called for from the firm is awaited. The committee decided to defer the case and directed to issue reminder to the firm to furnish the requisite information. The case may be placed before the committee on receipt of information.			

9	106	Party Name:MANDAVI PELLETS, GOA	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status: Deferred
	HQ File :01/85/162/226/AM12	Modification of SION C-498 for export product ‘IRON ORE PELLETS’ under Para 4.4.2 of HBP, Vol.I, 2009-14		
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from the Ministry of Mines. Committee directed that Ministry of Mines may be asked to expedited their comments. The case may also be referred to Ministry of Steel for their comments.			

10	107	Party Name: JAIKISHANDASS MALL JUTE PRODUCTS (P) LTD.	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status:
	Case No.:11/31/85-ALC3/2011			
	HQ File :01/85/050/00187/AM12/	RLA File :02/24/040/00159/AM12/	Lic.No/Date:0210170317 07.12.2011	Rejected
	Fixation of ad-hoc norms under Para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee noted that the ITC HS code of the export/ import items are same . The committee after discussion with technical members present in the meeting decided to reject the case as no manufacturing activity is involved.			

11	108 Case No.:12/33/85-ALC3/2011	Party Name:K. T. QUALITY CONTROL PVT. LTD.	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status:
	HQ File :01/85/050/00202/AM12/	RLA File :03/94/040/01005/AM12/	Lic.No/Date:0310682041 15.02.2012	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. Committee directed that MFPI may be reminded to expedite their comments. The case may be placed before the committee on receipt of comments.			

12	109 Case No.:11/4/85-ALC3/2011	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status:
	HQ File :01/85/050/00011/AM12/	RLA File :03/94/040/00022/AM12/	Lic.No/Date:0310628064 26.04.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol .I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and MSME. Committee directed that MFPI & MSME may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.			

13	110 Case No.:8/28/85-ALC3/2010	Party Name: GOLDEN TOBACCO LTD.	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status:
	HQ File :01/85/050/00109/AM11/	RLA File :34/24/040/00035/AM11/	Lic.No/Date:3410027451 07.07.2010	Rejected
	Fixation of adhoc norms under Para 4.7 of HBP, Vol. I			
	The case was considered by the committee as per agenda. The committee after discussion with committee members decided to reject the case on the ground that the firm is not furnishing the information sought by this Directorate vide letter dated 13.3.2012			

14	111 Case No.:7/13/85-ALC3/2011	Party Name:HINDUSTAN GUM & CHEMICALS LTD	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status:
	HQ File :01/85/050/00066/AM12/	RLA File :33/24/040/00005/AM12/	Lic.No/Date:3310018814 17.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI and MSME. Committee directed to call for the following clarification from the firm as under:- 1. The report of M/s SGS India Pvt. Ltd. attached by the firm vide their letter dated 27.4.2012 is for export item “Oat Fibre” and import item “Oat Husk”(Hull) ,However in application import item is mentioned as Residue of “Oat Waste” Please clarify.			

15	112 Case No.:2/18/85-ALC3/2011	Party Name:KF BIOPLANTS PRIVATE LIMITED	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status:
	HQ File :01/85/050/00092/AM12/	RLA File :31/83/040/00075/AM12/	Lic.No/Date:3110050068 05.09.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Department of Biotechnology and directed to remind Department of Biotechnology to expedite their Comments . The case may be placed before the Committee on receipt of comments.			

16	113	Party Name :LAXMI INTERNATIONAL M/S. RAMA EXPORTS	Meet No/Date:6/85-ALC3/2012 24.05.2012	Status: Clarified
	HQ File :01/85/162/0030/AM13/			
	Request for amendment of earlier Authorizations issued against earlier SION E-1 & E-5 endorsed with actual user condition imposed as per PN No. 84/2009 dated. 23.07.2010 Request of the firm is to issue the Authorisation in accordance with Public Notice No. 93 & 94 dt. 01.02.2012(Revised SION E-1 & E-5).			
	The case was considered by the committee as per agenda. The matter was discussed in detail. It was informed that Public Notices are applicable from prospective date, as they are amendments and exporters cannot be put to disadvantage with a back date. However in this case the licensee is agreeing to forego higher quantities and get reduced quantities with specifications mentioned in these public Notices. Since SIONs have been standardized and are available in Public domain , Committee opined that they may be allowed to avail the benefit of Public Notice .The file be put up to DG for seeking approval before endorsing it.			

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